

NOTIFICATIONS UNDER MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT

THE MINISTER OF STATE IN THE MINISTRY OF STEEL, MINES AND METALS (SHRI P. C. SETHI) :

I beg :

(1) to re-lay on the Table a copy each of the following Notifications under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957 :—

(i) The Mineral Concession (Second Amendment) Rules, 1968, published in Notification No. G.S.R. 634 in Gazette of India, dated the 1st April, 1968. [*Placed in Library. See No. LT-873/68.*]

(ii) The Mineral Concession (Fourth Amendment) Rules, 1968, published in Notification No. G.S.R. 703 in Gazette of India, dated the 13th April, 1968.

(iii) The Mineral Concession (Third Amendment) Rules, 1968, published in Notification No. G.S.R. 704 in Gazette of India, dated the 13th April, 1968. [*Placed in Library. See No. LT-988/68.*]

(2) to lay on the Table a copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :—

(i) Review by the Government on the working of the National Mineral Development Corporation Limited, New Delhi for the year 1966-67 (Hindi and English versions).

(ii) Annual Report of the National Mineral Development Corporation Limited, New Delhi for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor

General thereon (Hindi and English versions).

(iii) Review by the Government on the working of the Manganese Ore (India) Limited Nagpur for the year 1966-67 (Hindi and English versions).

(iv) Annual Report of the Manganese Ore (India) Limited, Nagpur for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. (Hindi and English versions). [*Placed in Library. See No. LT-1631/68.*]

Uttar Pradesh Weights and Measures (Enforcement) (Amendment) Rules and statement showing reasons for delay in laying.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI) : I beg to lay on the Table—

(1) A copy of the Uttar Pradesh Weights and Measures (Enforcement) (Amendment) Rules, 1967, published in Notification No. WMR-A-AM-10658/XXIX-D-61(49)-67 in Uttar Pradesh Gazette, dated the 21st December, 1967, under sub-section (5) of section 43 of the Uttar Pradesh Weights and Measures (Enforcement) Act, 1959, read with clause (c)(iv) of the Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh.

(2) A statement showing reasons for delay in laying the above Notification. [*Placed in Library. See No. LT-1632/68.*]

12.33 HRS.

DEMANDS FOR SUPPLEMENTARY GRANTS (GENERAL), 1968-69

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : I present a statement showing Supplementary De-

mands for Grants in respect of the Budget (General) for 1968-69.

SHRI S. M. BANERJEE (Kanpur) : On a point of order. May I invite your attention to rule 199(1)—Statement by a Minister who has resigned (*Interruptions*).

MR. SPEAKER : He has quoted the rule itself wrongly.

SHRI S. M. BANERJEE : The news may be wrong. But it is there. Did he inform you or the Leader of the House? Is he going to make a statement as to the reasons for his resignation?

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :—

"I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Friday, the 2nd August, 1968, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Delhi Rent Control (Amendment) Bill, 1964 :—

'That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Bill further to amend the Delhi Rent Control Act, 1958, be extended up to the last day of the Sixty-sixth (November-December, 1968) Session of the Rajya Sabha.'

BUSINESS OF THE HOUSE

MR. SPEAKER : Today at 5 P.M. there was to be a discussion under rule 193. But all the three members who wanted to raise it have requested for its postponement and the Minister has also no objection. So we will fix up some-time later for it.

श्री मधु लिमये (मुंगेर) : बैंकिंग ला का समय बढ़ा दिया जाये ।

12.34½ HR.

BANKING LAWS (AMENDMENT) BILL—contd.

MR. SPEAKER : The House will now proceed with clause by clause consideration of the Banking Laws (Amendment) Bill.

श्री मधु लिमये (मुंगेर) : क्लॉज बाई क्लॉज एक घंटे में नहीं होगा ।

MR. SPEAKER : We have had 6½ hours so far. Let us have another 1½.

श्री मधु लिमये : चार घंटे का समय चाहिये ।

MR. SPEAKER : Let it be 1½ or 2 hours. But there must be some limit. Within that, we should be able to finish it. I think 2 hours will be all right.

SHRI S. M. BANERJEE (Kanpur) : Shri Dandekar's suggestion was 5 hours for the first reading and 3 hours for the clause by clause discussion.

MR. SPEAKER : Of the 8 hours, 6½ hours are over. Let us have 2 hours more. Let us be reasonable.

[**MR. DEPUTY-SPEAKER in the Chair**]
Clause 2—(Amendment of section 5)

SHRI N. DANDEKER (Jamnagar) : I beg to move :

Page 2, line 7,—

after "which" insert—

"subject to the interests of the depositors". (3)

Page 2, line 11,—

omit "the interests of the depositors," (4)

SHRI D. N. PATODIA (Jalore) : I beg to move :

Page 5, lines 2 and 3,—

omit "five lakhs of rupees or" (5)

SHRI S. M. BANERJEE : I beg to move :

Page 2, line 33,—

for "twenty" substitute "ten". (30)